

Vihar in order to save the environment and to prevent further depletion of water level in Sangam Vihar; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Based on the reports regarding availability and the stage of abstraction of ground water, the Central Ground Water Authority (CGWA) *vide* its Public Notice No. 25/2001 had banned abstraction of ground water for sale and supply by private agencies/persons from the notified areas of South and South West districts of NCT, Delhi except Yamuna flood plain area.

(b) and (c) CGWA has notified Deputy Commissioner (South District) and Deputy Commissioner (South-West District) of NCT Delhi "as authorized officers" with effect from 5th October 2007 for the purpose of regulation of groundwater development and management.

Indo-Bhutan Joint River Commission

3007. SHRI TAPAN KUMAR SEN:

SHRI TARINI KANTA ROY:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is known to Government that rivers and streams originating in Bhutan are causing flood in North Bengal every year; and

(b) the decisions taken so far in the Indo-Bhutan Joint River Commission?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Some of the rivers originating in Bhutan cause recurring floods in North Bengal in some of the years.

(b) There is no Indo-Bhutan Joint River Commission. However, a Joint Group of Experts (JGE) on Flood Management has been constituted between India and Bhutan to discuss and assess the probable causes and effects of the recurring floods and erosion in the southern foothills of Bhutan and adjoining plains in India and recommend to both Governments appropriate and mutually acceptable remedial measures. Two meetings of JGE have been held so far.

In the first meeting of JGE held in Bhutan from 1st to 5th November, 2004 it was decided to constitute a Joint Technical Team (JTT) to undertake site visits of the affected areas and make a detailed assessment of the problem.

In the second meeting of JGE held on February 26-27, 2008 at New Delhi the issues related to bilateral cooperation in management of floods on rivers originating from Bhutan including the preliminary report of JTT was discussed. It was decided to reconstitute the JTT with the modified Term of Reference (ToR) to include some rivers/streams to be identified by JTT based on their field visit, flowing from Bhutan into Assam, for further studies/recommendations for remedial measures. It was also recommended that the JTT should recommend specific studies required

for qualitative and quantitative sediment assessment for rivers. Further during the meeting it was decided to undertake another joint visit by India and Bhutan Expert Teams to landslide dam (Tsatichu) site in 2008. In the meeting it was also recommended that the JGE should meet twice a year.

Indira Lift Irrigation Project

3008. SHRI RAMDAS AGARWAL :

SHRI DARA SINGH:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a proposal for Indira Lift Irrigation Project from the State Government of Rajasthan is pending with Government;

(b) if so, the details thereof and the reasons therefor;

(c) the time by which the project is likely to be approved by Government; and

(d) how many such proposals of lift irrigation of Orissa, Madhya Pradesh, Gujarat and Uttar Pradesh are pending?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Yes, Sir.

(b) On the project proposal of Indira Lift Irrigation Project of Rajasthan, comments of the central appraising agencies on Canal design, cost, Irrigation Planning, Inter-State matters, Financial and Hydrology aspects were sent to the State Government during March, 2004 to April, 2006. The compliance of the State Government is awaited.

(c) The time taken for completion of appraisal process of the project depends on submission of satisfactory compliance to the observations of the Central Appraising Agencies (CAA) and production of environmental and forest clearance from Ministry of Environment and Forest by the State Government.

(d) Umarhut Pump canal Phase-II project of Uttar Pradesh is under appraisal with CAA awaiting compliances of the State Government on observations of CAA. Increasing capacity of Bhupali Canal project of Uttar Pradesh had been accepted by the Advisory Committee of the Ministry of Water Resources on Irrigation, Flood Control and Multipurpose projects in its 79th meeting held on 24.5.2002 subject to compliance of observations of CAA by the State Government. No lift irrigation project of Madhya Pradesh, Gujarat and Orissa is pending for appraisal with CAA.

Irrigation Infrastructure

3009. DR. GYAN PRAKASH PILANIA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any mapping of water-resources in Rajasthan has been undertaken to ascertain existing irrigation infrastructure *vis-a-vis* the demand of farmers;

(b) if so, salient findings thereof;